IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 3023 of 2020

Chandra Shekhar … Petitioner
Versus
The State of Jharkhand & Anr. … Opposite Parties

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Arpit Kumar, Adv.
For the State : Mr. Satish Prasad, Addl. P.P.
For the opposite party no. 2 : Mr. Amit Kumar, Adv.

02 / 09.09.2020 Heard the parties through Video Conferencing.

Mr. Arpit Kumar, learned counsel for the petitioner personally undertakes to remove the defect pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioner, the defects pointed out by the Stamp Reporter are ignored for the present.

Learned counsel for the petitioner prays for time for filing the supplementary affidavit**.**

Prayer is allowed.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application shall stand dismissed without further reference to a Bench.

(**ANIL KUMAR CHOUDHARY, J.)**

Smita/-